

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1642 of 2021**

Sunil Sahu ..... Petitioner  
Versus  
1. The State of Jharkhand  
2. Monika Minj ..... Opposite Parties

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Md. Abdul Wahab, Advocate  
For the State : Mr. Jitendra Pandey, Addl.P.P

**Order No.02 Dated- 17.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Basia P.S. Case No.108 of 2020 instituted under Sections 409, 406, 420, 34 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner along with the co-accused persons, has altogether fraudulently withdrawn Rs.94,500/- from the account of the informant with the Sub Post Office, Konbir-Nawatoli Branch. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner with the co-accused persons, has already deposited Rs.94,500/- with the account of the informant- Monika Minj. It is also submitted that the petitioner had no intention of cheating or defrauding anybody and he is implicated in this case only on the basis of supplementary charge sheet. It is next submitted that the co-accused, with similar allegations, has already been given the privileges of anticipatory bail by this Court vide order dated 05.04.2021 passed in A.B.A. No.2393 of 2021. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State being opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Gumla within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on showing proof of deposit of Rs.94,500/- in the said account of the informant after institution of the case by the petitioner alone or along with the co-accused persons or in alternative depositing a demand draft of Rs.94,500/- drawn in favour of the informant and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount to the satisfaction of learned A.C.J.M., Gumla in connection with Basia P.S. Case No.108 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits the said demand draft, the court below is directed to issue notice to the informant and on her proper identification, the court below shall handover the same to her forthwith.

**(Anil Kumar Choudhary, J.)**